

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1761/2023

(Arising out of impugned final judgment and order dated 05-12-2022 in CRMWP No. 18652/2022 passed by the High Court of Judicature at Allahabad)

DANISH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and
IA No. 26418/2023 - EXEMPTION FROM FILING O.T.
IA No. 26417/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 13-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESHFor Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Ms. Preetika Dwivedi, AOR
Mr. Rupraj Banerjee, Adv.
Mr. Abhisek Mohenty, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice, returnable in the week commencing 20.03.2023.

Notices would be served by all modes, including dasti.

In case the petitioner is arrested, we direct that he shall be provisionally enlarged on bail on terms fixed by the trial court in *seisin* of the case.

This is a case where the police has wrongfully invoked the provisions of the Uttar Pradesh Gangsters and Anti-Social Activities (Prevention) Act, 1986.

(BABITA PANDEY)
COURT MASTER (SH)(R.S. NARAYANAN)
COURT MASTER (NSH)

